

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

Notification

Ladakh, the 5th of December, 2025.

S.O.142.— In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India read with the Government of India, Ministry of Home Affairs, New Delhi Notification no; S.O. 5088 (E) dated 1st November 2022 and in supersession of all earlier notifications on the subject matter, the Lieutenant Governor (Administrator) of Union territory of Ladakh, hereby makes the following rules regulating the method or recruitment to the post of **Senior System Analyst**, in the Information Technology Department, UT Ladakh, namely:—

1. **Short title and Commencement.**—

- i. These rules may be called the Ladakh Administration **Senior System Analyst**, in the Information Technology Department Recruitment Rules 2025.
- ii. These rules shall come into force on the date of their publication in the Official Gazette.

2. Number of posts, classification and Level in the Pay Matrix.—

The number of said post, its classification and level in the Pay Matrix attached thereto shall be as specified in paras 2, 3, & 4 of the Schedule annexed hereto.

3. Method of recruitment, age-limit, qualifications.—

The method of recruitment, age-limit, qualifications and other matters relating to said post shall be as specified in paras 5 to 13 of the Schedule annexed hereto.

4. Provision for Resident Criteria for the appointment by Direct recruitment.—

The eligibility for the appointment will be subject to residency requirements prescribed in any Act, Rule, Regulation or Order in force in the Union territory of Ladakh.

5. Disqualification.— No person,

- i. who has entered into or contracted a marriage with a person having a spouse living;

OR

- ii. who having a spouse living has entered into or contracted a marriage with any person(s) shall be eligible for appointment to the said post;

Provided that the Lieutenant Governor (Administrator) of Ladakh may, if satisfied that such marriage is permissible under the personal law, applicable to such person(s) and the other party to the marriage or there are other grounds for so doing, exempt any person from the operation of these rules.

6. Power to relax.—

Where the Lieutenant Governor (Administrator) is of the opinion that, it is necessary or expedient to do so, he may, by order for reasons to be recorded in writing and in consultation with UPSC, relax any of the provisions of these rules with respect to any class or category of persons.

7. Savings.—

Nothing in these rules shall affect reservations, relaxation in age-limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, and the other special categories of persons in accordance with the orders issued by the Administration of Union territory of Ladakh from time to time in this regard.

By order and in the name of the Lieutenant Governor, Union territory of Ladakh.

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(Shashanka Ala) IAS
Administrative Secretary
Information Technology Department,
UT Ladakh

SCHEDULE

1	Name of Post	Senior System Analyst	
2	No of Posts	1 (2025) *Subject to the variation dependent on workload.	
3	Classification	General Central Service Group 'A' Non -Ministerial Gazetted.	
4	Pay Level in the Pay Matrix	Level 11 (Rs 67700 – Rs 208700)	
5	Whether Selection Post/Non Selection Post	Selection Post	
6	Age limit for Direct Recruits	NA 6(a) Crucial description: NA	
7	Educational and other Qualification required for direct recruits	Essential	
		Qualification: NA	Experience: NA
		Desirable	
		Qualification: NA	Experience: NA
		Qualification Standard Note: NA	Experience Standard Note: NA
8	Whether age & educational qualification prescribed for Direct Recruitment will apply in the case of promotes	Age: NA Educational Qualification: NA	
9	Period of Probation, if any	2	
10	Method of Recruitment, whether by direct recruitment or by promotion or by deputation /absorption and percentage of the vacancies to be filled by various methods	Method	Percentage
		Promotion, failing which by deputation (Including short term contract)	100
11	In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made	Promotion: Scientific Officer/Programmer in Level-8 in the Pay Matrix with 08 (eight years) of regular service in the grade. Deputation (ISTC): Officers under the Central Government/ State Government/Union territories/ Autonomous/Statutory organization/Public Sector Undertakings/University/Recognized Research Institution: 1(a) (i) Holding analogous posts on a regular basis in the parent cadre/department;	

		or (ii) With 5 years of regular service in the Level-10 in the pay matrix or equivalent in the parent cadre/ departments; and (b) Possessing the following educational qualifications and experience: (i) Masters Degree in Computer Applications/Information Technology/Computer Science from a recognized University/Institute; or B.E./B.Tech in Computer Engineering/Computer Science/Computer Technology/Computer Science and Engineering/Information Technology/Electronics and Communication from a recognized University/Institute. (ii) Five years post qualification experience in Information Technology project in a Government Office/PSU/ Autonomous Body/Statutory Body or in any recognized institution. Standard Note: Where juniors who have completed their qualifying/eligibility service are being considered for promotion, their senior would also be considered provided they are not short of the requisite qualifying/eligibility service by more than half of such qualifying /eligibility service or 2 years, whichever is less and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying/eligibility service. The departmental officers in the feeder category who are in the direct line of promotion shall not be eligible for consideration for appointment on deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization/department of the Central Government shall ordinarily not exceed three years. The Maximum age limit for appointment by deputation shall be Not exceeding 56 years as on the last date of receipt of applications																								
12	If a Departmental Promotion Committee exists, what is its composition	<table border="1"> <thead> <tr> <th colspan="3">Departmental Promotion Committee</th></tr> </thead> <tbody> <tr> <td>1</td><td>Chairman/ Member, UPSC</td><td>Chairman</td></tr> <tr> <td>2</td><td>Administrative Secretary, Information Technology Department</td><td>Member</td></tr> <tr> <td>3</td><td>Administrative Secretary, GAD</td><td>Member</td></tr> <tr> <td>4</td><td>Administrative Secretary, Finance Department</td><td>Member</td></tr> <tr> <th colspan="3">Departmental Confirmation Committee</th></tr> <tr> <td>1</td><td>Administrative Secretary, Information Technology Department</td><td>Chairman</td></tr> <tr> <td>2</td><td>Administrative Secretary, GAD</td><td>Member</td></tr> </tbody> </table>	Departmental Promotion Committee			1	Chairman/ Member, UPSC	Chairman	2	Administrative Secretary, Information Technology Department	Member	3	Administrative Secretary, GAD	Member	4	Administrative Secretary, Finance Department	Member	Departmental Confirmation Committee			1	Administrative Secretary, Information Technology Department	Chairman	2	Administrative Secretary, GAD	Member
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13	Circumstances in which Union Public Service Commission is to be Consulted in making recruitment		Consultation with UPSC is necessary for promotion.	

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